

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

21.

**IA-2546(MB)2024 IN  
C.P. (IB)/1454(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Icici Bank Ltd  
Vs.

Sanvi Milk & Milk Products Pvt.Ltd.

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

**IA-2546(MB)2024**

1. CS Nithish Bangera, Ld. Authorised Representative for the Liquidator/Applicant present. None present for the Respondent.
2. The present application is filed by the Applicant/Liquidator on 15.04.2024 u/s.60(5) of the Insolvency & Bankruptcy Code, 2016 r/w Regulation 44 of IBBI (Liquidation Process) Regulations, 2016 seeking an extension of 6 months upto 22.08.2024 and condoning the delay of 52 days in filing the present application.
3. Ld. Authorised Representative for the Applicant/Liquidator submits that all assets of the Corporate Debtor were sold and requires time for distribution, finalizing the accounts and closure of bank account and filing of the application for the dissolution of the Corporate Debtor. Hence, the present application is filed by the Applicant seeking extension of 6 months upto 22.08.2024 and condoning the delay of 52 days in filing the present application.
4. After considering the facts of the case, this Bench feels that it would be appropriate to condone the delay of 52 days in filing the present

application and allow extension of 6 months (from 24.02.2024 till 22.08.2024).

5. In view of above, IA-2546(MB)2024 is **allowed** and **disposed of**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**